

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 86196 OF 2015

(Arising out of Order-In-Appeal No. NGP/EXCUS/000/APPL/921/13-14 dated
14.11.2013 passed by The Commissioner (Appeals), Nagpur.)

P C POLE FACTORY

Chimur Road,
Warora Dist,
Chandrapur (WS).

Appellant

Vs.

COMMISSIONER OF CENTRAL EXCISE, NAGPUR

Telangkhedi Road,
Civil Lines,
Post box no. 81,
Nagpur-440 001.

Respondent

Appearance:

None for the Appellant.

Shri Rajeev Ranjan, Assistant Commissioner, Authorized Representative for
the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 29.08.2024

Date of Decision: 29.08.2024

FINAL ORDER NO :- 85841/2024.

None for the Appellant as has been the case on the last occasion i.e. on
29.08.2024, on which date this appeal was listed for hearing.

2. Learned Authorized Representative is present.

3. Appellant is a State Government undertaking but not appearing for
reasons best known to it.

4. It seems that appellant is not interested to pursue its appeal and therefore we dismiss the appeal for default and non-prosecution under CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

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